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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.131/95 in OA 2635/92

New Delhi, this 30th day of May, 1995

Hon'ble Shri Justice S.C. Mathur, Chairman
Hon'ble Shri P.T.Thiruvengadam, Member (A)Shri Sunder Lal
P-106, Dev Nagar, New Delhi-5 .. Applicant
By Shri V.P. Sharma, Advocate

Versus

Shri R.M. Aggarwal
Divisional Railway Manager
Northern Railway, Bikaner .. RespondentORDER (oral)

Shri Justice S.C. Mathur

The learned counsel for the applicant states that there are typing errors and technical defects in the contempt petition and on account of this, he may be permitted to withdraw the application with liberty to file fresh application. The prayer is allowed and the application is dismissed as withdrawn. The applicant will be at liberty to file a fresh application.

P.J. 26

(P.T. Thiruvengadam)
Member (A)
30.5.95(S.C. Mathur)
Chairman
30.5.95

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